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CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
LUCKNOW CIRCUIT BENCH

Registration O.A. No.367 of 1991 (L)

Bharat Yadav Applicant

Versus

Union of India & Others..... Respondents

Hon. Mr. Justice U.C. Srivastava, V.C.

Hon. Mr. A.B. Gorthi, Member (A)

(By Hon. Mr. Justice U.C. Srivastava, V.C.)

The applicant who was working on the post of Extra Departmental Agent Runner at the Post Office Bhadaiyan, District Sultanpur with effect from 24.7.91 has approached this Tribunal in the matter of regular appointment and for a direction to the respondents not to make any further appointment on the post of Extra Departmental Agent Runner Bhadaiyan Post Office. The applicant had also worked on the same post of E.D.R. in place of his father because of having a previous reputable conduct and record as the applicant used to serve on the said post of E.D.R. as a substitute of his father at a number times right from the year 1990. The appointment to the said post is being made from amongst the candidates whose names have been requisitioned from the District Employment Exchange, Sultanpur which is highly irregular. The applicant's counsel stated before us that the applicant's appointment was made in compliance of the order of the ASPO (South), Sultanpur vide order dated 8.7.1991. The learned counsel again stated before us that the applicant ought to be given priority overall categories as he is still in service which has been provided in Rule 15 of the Recruitment Rules as contemplated in P&T Extra Departmental Agents (Conduct and Service) Rules, 1964. The method of

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of Recruitment Rules has not been followed and that is why the applicant has approached to the S.P.O. Sultanpur with a representation dated 6.8.91 which has not been disposed of. In case it has been disposed of according to the Recruitment Rules, the applicant may get the desired relief. Accordingly, we direct respondent No.2 to dispose of the representation of the applicant dated 6.8.91 within one month from the date of the communication of this order after giving full consideration to Rule 15 of the Recruitment Rules before any regular appointment to the said post of Extra Departmental Agent Runner is made whichever event ^{earlier} may occur. The application is disposed of with the above terms.

Shankar D
Member (A)

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Vice Chairman

Dated the 19th Sept., 1991.

RKM